

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 132**  
**1A(I.B.C)/1648 (CH)2023**  
**IA(I.B.C)/693 (CH)2023**  
**1A(I.B.C)/1270 (CH)2023**  
**IA(I.B.C)/1536(CH)2023**  
**IA(I.B.C)/2280(CH)2023**  
**IA(I.B.C)/545 (CH)2024**  
**IA(I.B.C)/553 (CH)2024**  
**IA(I.B.C)/789 (CH)2024**  
**IA(I.B.C)/1222 (CH)2024**  
**IA(I.B.C)/1290(CH)2024**  
**IA(I.B.C)/1440(CH)2024**

**In**  
**CP(IB) No. 133/Chd/Chd/2022**  
**(Admitted)**

**IN THE MATTER OF:**

**Manoj Kumar (Proprietor M/S  
Volunteer Associates**

**... Petitioner-Operational Creditor**

**Versus**

**Sarv Awas Housing Bhiwadi  
Private Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016, 33(1) (b) (i) to (iii) r/w Sec 33(3), 60(5), 66(1)**  
**Application under any other provisions- IBC**

**Order delivered on 03.07.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 10.07.2024 Higher on Board.

Sd/-

**Court Officer**

Mamta

03.07.2024.